

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2302
TO BE ANSWERED ON 30.11.2016

PRODUCTION OF ATOMIC MINERALS

2302. SHRI GUTHA SUKENDER REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has taken a decision to open up exploration and production of atomic minerals for private mining companies;
- (b) if so, the details thereof;
- (c) whether any companies have come forward to do mining of uranium in Telangana State; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) Yes, Sir.
- (b) Reconnaissance Permit, Prospecting License, and Mining Lease leading to the production of some atomic minerals [minerals listed in Part B First Schedule of Mines and Minerals (Development and Regulation) Act, 1957] especially in the beach sand environment was permitted by the Government as per the details of Beach Sand Policy, 1998 and related notifications under Atomic Energy Act, 1962. The Atomic Mineral Concession Rules, 2016 provide scope for such activities in areas below certain defined threshold values.
- (c) No, Sir.
- (d) Does not arise in view of (c) above.
